

Central Administrative Tribunal
Principal Bench

OA No. 2930/2003

New Delhi this the 10th day of December, 2003

Hon'ble Shri V.K. Majotra, Vice-Chairman (A)
Hon'ble Shri Bharat Bhushan, Member (J)

Khalil Ahmad,
Son of Mohd. Imdad,
Working as Care Taker,
At S.S.E. Loco North-Central Railway,
Tundla.
Resident of Tundla.

-Applicant

(By Advocate: Shri H.P. Chakravorty)

Versus

Union of India through
The Chairman, Railway Board,
Principal Secretary Govt. of India,
Ministry of Railways, Rail Bhawan, New Delhi.

2. The General Manager
North Central Railway,
Allahabad.

-Respondents

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice-Chairman (A)

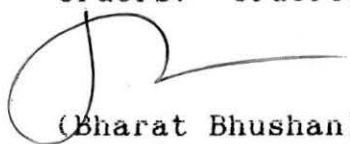
Learned counsel heard.

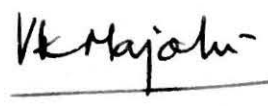
2. Applicant Shri Khalil Ahmed is stated to have been working as Care Taker grade Rs. 260-400/950-1500/3050-4590 since 23.12.1982. Learned counsel stated that applicant's appointment is being termed as ad hoc and he has not been accorded sanction of the competent authority for regularisation of his services. He particularly drew our attention to Annexure A-2 dated 29.7.2003 whereby Divisional Railway Manager recommended ^{the} regularisation of applicant's ad hoc services. He further referred to the General Manager(P) letter of August, 2003

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addressed to DRM(P), Northern Central Railway, Allahabad stating that the case was put up to competent authority for regularisation of applicant's services. However, the same was returned with the remarks that the case be sent to General Manager/NCR/ALD for taking further action in the matter. Learned counsel alleged on behalf of the applicant that the competent authority has not taken any final decision on applicant's representation dated 17.4.2003 (Annexure A-2 colly) seeking regularisation of his services.

3. Having regard to the contentions raised on behalf of the applicant before us, we are of the considered view that in the interest of justice while rights of the respondents shall not be prejudiced, this OA can be disposed of directing respondent No.2 who is the competent authority to decide applicant's representation dated 17.4.2003 (Annexure A-2 colly) by passing a detailed reasoned order within a period of three months from the date of communication of these orders. Ordered accordingly.


(Bharat Bhushan)
Member (J)


(V.K. Majotra)
Vice-Chairman (A)

cc.